

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 482/TT/2019**

Subject : Petition for revision of transmission tariff for the 2001-04 tariff period, 2004-09 tariff period, 2009-14 tariff period (ii) Truing up of Transmission tariff for 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for Asset-I: 800 kV Kishenpur-Moga transmission line -I along with associated bays, Asset-II: 800 kV Kishenpur-Moga transmission line-II along with associated bays and Asset-III 420 kV 63 MVAR Bus Reactor at Kishenpur Sub-station with associated bays and 420/220 kV, 250 MVA ICT III at Moga Sub-station with associated bays for Transmission System associated with Kishenpur-Moga transmission system in the Northern Region.

**Petition No. 676/TT/2020**

Subject : Petition for truing up of the transmission tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for Assets under Augmentation of Transformers in Northern region Part-A" in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondent : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others

Date of Hearing : **19.8.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vivek Kumar Singh, PGCIL  
Ms. Supriya Singh, PGCIL  
Shri Ashish Alankar, PGCIL  
Shri Yatin Kalra, PGCIL

**Record of Proceedings**

The representatives for the Petitioner submitted that the Petitioner has filed the revised tariff forms in Petition No. 482/TT/2019 vide affidavit dated 16.6.2025 and in Petition No. 676/TT/2020 vide affidavit dated 14.6.2025 as per the Commission's direction and requested to allow the tariff in the above matters.



2. After hearing the representatives of the Petitioners in the aforesaid matters, the Commission directed the Petitioner to furnish, on an affidavit, within one week, the reason for claiming the de-capitalization/Re-capitalization w.e.f. 1.4.2014 against 250 MVA ICT at Moga instead of the actual date of de-capitalization, i.e., 1.7.2013.

2. The Commission further directed the Respondents, as a last opportunity, to file their respective replies within two weeks, with a copy to the Petitioner and the Petitioner to file its rejoinder, if any, within two weeks thereafter.

3. Subject to the above, the Commission reserved the order in the matters.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**

